

**CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH**

MA No.95/2019 in & OA.No. 350/2019

Dated Tuesday, the 5th day of March, 2019

PRESENT

Hon'ble Mr.R.Ramanujam, Administrative Member

1.S.Pavade,
S/o. Murugan,
Nagooran Thottam, South St.,
67, Veerampattinam,
Puducherry 7

2.G.Anusan,
S/o.Govindasamy,
No.9, Korkadu Main Road post,
Puducherry 605 015

...Applicant

By Advocate M/s M.Gnanasekar

Vs.

1. Union of India, rep., by
The Under Secretary to Government
(Fire Service), Chief Secretary to
Government, Puducherry.

2.The Divisional Fire Officer,
Fire Service Department,
Puducherry.

...Respondents

ORDER**Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)**

Heard. MA 95/2019 filed by the two applicants to join together to file a single OA is allowed. Registry is directed to number the OA.

2. The applicants have filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“(i)To direct the 1st respondent to promote the applicants to the post of fireman driver special grade with effect from the date on which the candidate belonging to unreserved candidate was promoted with all consequential monetary and other benefits on the basis of the applicants' representation dated 12.02.2018 and (ii)Pass such other or further orders in the interest of justice and thus render justice.”

2. It is submitted by the learned counsel for the applicants that the applicants made Annexure A-3 & A-4 representations dated 12.02.2018 regarding their grievance which are still pending with the authorities. Accordingly, the applicants would be satisfied, if the competent authority is directed to consider the same and pass appropriate orders within a time limit to be set by the Tribunal.

3. Keeping in view the limited relief sought and without going into the substantive merits of the case, the Annexure A-3 & A-4 representations of the applicants dated 12.02.2018 are directed to

be considered by the competent authority in accordance with law and as per the relevant rules. A reasoned and speaking order shall be passed within a period of three months from the date of receipt of a copy of this order.

4. OA is disposed of with the above directions at the admission stage.

**(R.RAMANUJAM)
MEMBER (A)
05.03.2019**

M.T.